

Central Administrative Tribunal
Principal Bench, New Delhi.

(2)

OA 719/95

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 19th day of November, 1996.

Shri Vijay Shanker Tyagi,
S/o Shri S.V.S. Tyagi,
R/o P&T Colony,
303, Patel Nagar,
New Mandi,
Muzzaffarnagar.

.... Applicant

(Through Mr. Rani Chhabra - None present)

versus

1. Union of India
through its Secretary,
Ministry of Communication
Department of Telecommunication,
Sandhar Bhawan,
New Delhi.

2. Sub-Divisional Engineer,
Telecommunication
Office of Telegraphs Maintenance
Muzzaffarnagar.

3. Junior Telecom Officer,
office of Route Maintenance,
Muzzaffarnagar.

.... Respondents

(through Shri M.M. Sudan, advocate)

The application having been heard on 19.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicant seeks a direction to respondents
to regularise his services as a Lorry driver. Respondents
submit that he cannot move the Tribunal without even
approaching the administrative authority in the first
instance. Applicant may move the Telecom District
Manager Muzzaffarnagar for appropriate relief. We make
it clear that this direction permitting applicant to
make a belated request will not confer a cause of action

4

(B)

on applicant.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated, the 19th day of November, 1996.

S. P. Biswas

(S. P. Biswas)
Member (A)

Chettur Sankaran Nair

(Chettur Sankaran Nair (J))
Chairman

/vv/